

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 353/AT/2022**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Wind Power Projects (Tranche-XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
- Date of Hearing : **23.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI).
- Respondents : ReNew Naveen Urja Private Limited & 10 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Shri Aneesh Bajaj, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Shri Vishorv Mukerjee, Advocate, Green Infra  
Shri Pratyush Singh, Advocate, Green Infra  
Ms. Juhi Senguttuvan, Advocate, Green Infra  
Ms. Mannat Waraich, Advocate, ReNew Naveen  
Shri Mridul Gupta, Advocate, ReNew Naveen  
Shri Hemant Singh, Advocate, Adani Renewable  
Shri Lakshyajit Singh Bagdwal, Advocate, Adani Renewable  
Shri Harshit Singh, Advocate, Adani Renewable

**Record of Proceedings**

At the outset, learned senior counsel for the Petitioner submitted that pursuant to the Record of Proceedings for the hearing dated 11.4.2023, SECI has approached and is continuously following up on the matter with the Ministry of New and Renewable Energy (MNRE), Government of India, with regard to the clarification sought for by the Commission vide said Record of Proceedings. Learned senior counsel further submitted that MNRE, vide its letter dated 22.8.2023, has communicated that the matter is under consideration and the decision will be intimated shortly. Learned senior counsel, accordingly, prayed to defer the hearing of the matter for four weeks. Learned senior counsel sought liberty to file rejoinder(s) to the reply filed by the Respondents.

2. Considering the request of the learned senior counsel for the Petitioner, the Commission adjourned the matter. The Commission permitted the Petitioner to file its rejoinder(s) within two weeks. The Petitioner was also permitted to file an affidavit

in compliance with the directions under Record of Proceedings for the hearing dated 11.4.2023 within two weeks.

3. The Petition shall be listed for hearing on **13.10.2023**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**